

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.18
IA No.355/2020, CA Nos.71/2021,
CA Nos.14, 22, 23, 31 of 2022 in
CP No.91/BB/2020

IN THE MATTER OF:

Mr. Roshan Bohra & Anr. ... Petitioners
Vs.
M/s. Enterprise Software Solutions Lab Pvt. Ltd. & Ors. ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 10.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : --
For IA 355/2020 : Shri Manisimran Singh, Adv.

ORDER

Due to paucity of time, the case is adjourned to **04.01.2023**.

—sd—

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

—sd—

KISHORE VEMULAPALLI
MEMBER (JUDICIAL)